

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

R.P. No.9/94 in
Original Application No.397/93.

Shri J.N.Shewale.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Smt.K.Nagarkatti.
Respondents by Shri P.M.Pradhan.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt. 4.4.1994.

Heard counsel for the parties. The Review Petition is allowed as the learned counsel agree on the point that there is no appellate authority which can decide the matter in terms of our order dated 27.8.1993. By consent we modify that order ~~deleting~~ by substituting the words "appellate authority" and that instead of "appellate authority" the order should be read as "disciplinary authority". The Hearing shall be given by the Disciplinary Authority before deciding upon the quantum of punishment and the Disciplinary Authority shall consider all the points raised in Annexure - 5 i.e. the appeal dt. 31.8.1987.

2. The Review Application is disposed of in the above terms.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.